## IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

C.P. No. 384/2015

IN THE MATTER OF:

Krishn Electricals ......Petitioner

V.

(

Harvest Hotels & Serviced Apartments Pvt. Ltd. .....Respondent

SECTION: UNDER SECTION 433(e), 434 and 439 of the Companies Act, 1956

Order delivered on 26.07.2017

Coram:

CHIEF JUSTICE M.M. KUMAR Hon'ble President

Deepa Krishan

Hon'ble Member (T)

For the Petitioner(s)

Shri Ayush Negi, Advocate

For the Respondent(s) :

Shri Parveen Kapoor, Advocate

## ORDER

Learned counsel for the respondent seeks one week' time to file reply to the petition. Let the reply be filed within one week with a copy in advance to the learned counsel for the other side. Rejoinder, if any, be filed within three days thereafter.

List for further consideration on 21.08.2017.

(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

- Sd -

- S9 -

(DEEPA KRISHAN) (MEMBER TECHNICAL)

26.07.2017 Vineet